

(1)	(2)	(3)	(4)	(5)
11	06/08	Jharkhand	32097	31978
12	06/08	Karnataka	54665	54665
13	06/08	Kerala	32115	32267
14	04/08	Madhya Pradesh	71488	68665
15	06/08	Maharashtra	94238	78222
16	03/08	Manipur	7621	7621
17	06/08	Meghalaya	4622	3305
18	06/08	Mizoram	1682	1682
19	06/08	Nagaland	3194	3194
20	06/08	Orissa	46516	41697
21	05/08	Punjab	20169	20169
22	06/08	Rajasthan	51053	50972
23	06/08	Sikkim	988	988
24	06/08	Tamil Nadu	50433	50433
25	06/08	Tripura	7351	7351
26	05/08	Uttar Pradesh	150727	149386
27	06/08	Uttarakhand	12340	9065
28	06/08	West Bengal	92152	88416
29	06/08	A & N Islands	672	672
30	05/08	Chandigarh	370	370
31	08/08	Delhi	6106	6106
32	12/07	Dadra & Nagar Haveli	253	219
33	03/08	Daman & Diu	107	102
34	03/08	Lakshadweep	87	87
35	06/08	Puducherry	688	688
		All India	1089467	1027284

* State-wise details of the requirements of additional AWCs and mini-AWCs received from the States/ UTs and approved by the

Deaths due to malnutrition

1549.SHRI A. ELAVARASAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the number of malnutrition deaths has increased in some States;

(b) if so, the details thereof and the number of deaths occurring due to malnutrition during the last three years. State-wise;

(c) whether Government proposes any immediate remedial programmes for eradication of control of malnutrition, especially in tribal areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) The details of deaths due to malnutrition are not being maintained centrally. However, malnutrition is a multifaceted problem and is not a direct cause of death. It can, however, increase the susceptibility to morbidity and mortality by reducing the resistance to infections.

(c) and (d) The Government is already implementing a number of schemes through out the country, which directly or indirectly improve the nutritional status of women & children in both rural and urban areas including tribal areas. Some of these are as under:

(i) Integrated Child Development Services (ICDS) Scheme (Ministry of Women & Child Development);

The Steps taken in the recent past to increase the effectiveness of the delivery of services under ICDS includes:

- The scheme has been expanded twice in the year 2005-2006 and 2006-2007 during the Tenth Five Year Plan.
- The Government has doubled the financial norms for supplementary nutrition from Re. 1 to Rs. 21/- per beneficiary per day.
- From the year 2005-06, 50% cost of supplementary nutrition is also being shared with the States/UTs.
- Constant emphasis on States to:
 - Ensure regular supply of supplementary nutrition as per schematic norms;
 - Ensure effective convergence of health, nutrition, education and safe drinking water services under various programmes.
- (ii) National Programme for Nutritional Support to Primary Education (Mid Day Meal Scheme) (Department of School Education & Literacy);
- (iii) Nutrition Programme for Adolescent Girls in 51 districts to provide free foodgrains to undernourished adolescent girls (Ministry of Women & Child Development);
- (iv) Nutrition Education and Training Programmes of Food and Nutrition Board (Ministry of Women & Child Development);
- (v) Reproductive and Child Health (RCH-II) Programme under National Rural Health Mission (NRHM) including:
 - Maternal Health by promoting institutional deliveries, improved coverage and quality of ante natal care (ANC), skilled care to pregnant women, Post-partum care at Community level.
 - Immunization.

- Integrated Management of Neonatal and Childhood Illnesses and malnutrition.
- Emphasis on Infant & Young Child Feeding.
- Specific Programmes to prevent and combat micronutrient deficiencies of Vitamin A and Iron & Folic Acid through Vitamin A Supplementation for children till the age of 5 years and Iron & Folic Acid Supplementation for preschool children, pregnant and lactating women. (Ministry of Health & Family Welfare).

12.00 Noon

PAPERS LAID ON THE TABLE

Report and Accounts (2007-08) of the Central Wakf Council, New Delhi and related papers

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the Central Wakf Council, New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council. [Placed in Library. **See** No. L.T. 9407/08]

- I. **Notifications of the Ministry of Law and Justice**
- II. **Corrigenda of the Ministry of Law and Justice**
- III. **Notifications of the Ministry of Law and Justice**
- IV. **Reports of the Law Commission of India**
- V. **Report and Accounts (2006-07) of BCI, New Delhi and related papers**
- VI. **Report and Accounts (2007-08) of ILI, New Delhi and related papers**
- VII. **Statement (2008) on Pending Law Commission's Reports**

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Legislative Department), under subsection (3) of section 10 of the Delimitation Act, 2002:
 - (1) O.No.27 (E), dated the 31st March, 2008, publishing Corrigendum to correct the anomaly of formation of island due to inclusion of 84 Nabadwip Assembly Constituency in 12 Krishnanagar Parliamentary Constituency.
 - (2) O.No.31 (E), dated the 10th April, 2008, publishing Corrigendum to correct the anomaly due to inclusion of Patwar Circle 19 Makanpur of 2 Loni KC in 53 Loni Assembly Constituency of Ghaziabad District in Uttar Pradesh.
 - (3) O.No.60 (E), dated the 29th May, 2008, publishing Corrigendum to correct the anomaly due to inclusion of Mangade revenue village and Vellimalai TP in 60